

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 316 & 317 OF 2019
IN
DFR NO. 4978 of 2018 & IA No. 1311 of 2019

Dated : 18th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Ampuls Solar Power Private Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Ankur Sood
Ms. Romila Mandal

Counsel for the Respondent(s) : Mr. S. K. Rungta, Sr. Adv
Mr. Buddy A. Ranganadhan
Ms. Pratiti rungta
Mr. Shivankur Shukla for R-1

Mr. Anup Jain for R-2

ORDER

Appellant's counsel submits that they are likely to withdraw the appeal since the Appellant intends to challenge the concerned Regulations.

List the matter on **06.08.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson